Parliament Assurance
Immediate
F.No. H-11016/11/2018-Ad.IVA
Government of India
Department of Revenue
Central Board of Indirect Taxes & Customs
Hudco Vishala Building,
Bhikaji Cama Place, New Delhi-66.
Dated, the 1st November, 2019.

To,
All Chief Commissioners/Pr. Commissioners/Commissioners
All DGs/ADGs under CBIC.

Subject:- Lok Sabha Provisional Unstarred Question Dy. No. 4790 for 26.12.2018
          titled "Pending Cases for Pensions" by Dr. Anupam Hazra – reg.

Sir/Madam,

I am directed to refer to this office letter of even number dated 18.12.2018
(copy enclosed) on the subject mentioned above and to state that the requisite
information has not been received from the various offices.

2. In this regard assurance was given to the Parliament stating “The
   information is being collected and will be laid on the Table of the House”. It is
   therefore, requested that the requisite information may be furnished to this office
   immediately, latest by 11.11.2019, for fulfilment of the Assurance.

Yours faithfully,

Encl: As above.

(Xavier Toppo)
Under Secretary(Ad.IV/IVA)

Copy to:-
1. The Additional Director General, Directorate General of Human
   Resource Development (HRM), Customs and Central Excise, 507,
   Deep Shikha, Rajendra Place, New Delhi-110006 for necessary action.
2. CBIC webmaster with a request to upload the letter along with
   enclosures.

(Xavier Toppo)
Under Secretary(Ad.IV/IVA)
TIME BOUND
PARLIAMENT QUESTION

F.No. H-11016/11/2018-Ad.IVA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes and Customs

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5th Floor, HUDCO Vishala Bldg,
Bhikaji Cama Place, New Delhi - 66,
Dated, the 15th December 2018

To,
All Chief Commissioners/ Pr. Commissioners/Commissioners
All DGs/ ADGs under CBIC

Subject: Lok Sabha Provisional Unstarred Question Dy. No. 4790 for 26.12.2018 titled "Pending Cases for Pensions" by Dr. Anupam Hazra- reg.

Sir,


2. The text of the Question is reproduced below:-

(a) Number of pending cases for pensions for

(i) Superannuation (ii) disability (iii) family and (iv) others, if any, up to March, 2019 under the goods, service tax and central excise the month after.

(b) Specific reasons for pending of such pension cases dragging for more than six months?

3. It is, therefore, requested that a consolidated and para-wise reply of the above cited Parliament Question alongwith material for note for pad may kindly be sent to this office latest by 20.12.2018 so that consolidated inputs could be furnished to DOPT accordingly.

End: As above

Yours faithfully,

(B. Ginkhan Mang)
Under Secretary (Ad. IV A)
Tel. No. 26162673

Copy to:-

(ii) CBIC webmaster with a request to upload the letter along with enclosures.

(B. Ginkhan Mang)
Under Secretary (Ad. IV A)